

Recruitment Policy in Public Undertakings

2200. SHRI ACHAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) the basic policy for recruitment in respect of various personnel, and specially engineers in Government Undertakings ; and why it differs from that followed by the Central Government Departments ;

(b) whether the officers in these undertakings are considered under Government service and if not the reasons thereof ;

(c) whether it is a fact that in name of autonomous body the Chairman recruits persons of his own choice and there is no firm policy ; and

(d) if so, the action taken by Government to deal with this situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The Boards of Directors of Public Enterprises are competent to frame recruitment rules for appointment to all posts including engineers other than those of Chairman/Managing Director/Members of the Board and General Managers of the constituents units, in respect of which Government is the appointing authority. These rules are framed keeping in view the general principles laid down by Government in this regard and the specific requirements of the enterprises. As the requirements of public enterprises differ from those Government Departments, the public enterprises need not necessarily adhere to the Recruitment Rules for posts under the Central Government.

(b) No, Sir. The public enterprises are autonomous bodies and are competent to appoint their own officers. As such the officers of public enterprises are not Government servants, except those who go on deputation from the Government services,

(c) Recruitment rules normally provide selection to be made by duly constituted

Selection Committees whose recommendation is placed before the appointing authority. Wherever the powers of appointment are delegated by the Board to the Chairman or the Managing Director or the Departmental Head, as the case may be, the recommendation of the Selection Committee is placed before the competent authority authorised to recruit. As has already been explained, the Selection Boards have to function within the Rules framed for recruitment by the enterprise concerned and there is not much scope of recruiting people of anybody's choice.

(d) Does not arise.

12. hrs.

RE. THREAT TO MEMBER

MR. SPEAKER : Calling attention.

DR. MAITREYEE BASU (Darjeeling) : I had drawn your attention to an anonymous telephone call taking me to task for voting with the DMK on their amendment, and you have disallowed it.

SHRI S. M. KRISHNA (Mandya) : This is a very serious matter.

SHRI UMANATH (Pudukkottai) : We are free to vote any way we like in the House. If for her conduct on the floor of the House she should be threatened, it is a serious matter.

DR. MAITREYEE BASU : I seek your protection, and I am disallowed.

SHRI UMANATH : We want your protection in this matter.

SHRI K. LAKKAPPA (Tumkur) : A Member has been threatened. (*Interruption*)

SHRI A. SRILEDHARAN (Badagara) : We want your protection in Delhi.

We are from non-Hindi States. Our lives are threatened, and we have no protection.

SHRI SURENDRANATH DWIVEDY (Kendrapara): If what the Member says is correct ..

MR. SPEAKER : Will you please sit down, all of you ?

SHRI UMANATH : It is a question of the protection of the Members for their conduct in the House. The hon. Member voted in favour of a DMK amendment the other day and she receives telephone call threatening and intimidating her. It is not a question of a mere individual Member or a question of call attention. Tomorrow our freedom also may be suppressed by intimidation. So, it is a question where the hon. Speaker must reconsider his position so that the Government may make a statement and further investigation may go on. Otherwise, we will all be threatened.

MR. SPEAKER : I will call the lady to explain to me what the position is.

श्री प्रकाशश्रीर शास्त्री (हापुड़) : जैसा अभी माननीय सदस्या श्रीमती मंत्रेयी बोस ने कहा है, हमारे डी० एम० के० के नेता श्री अंबाजागन के प्रस्ताव के ऊपर उन्होंने जो मत दिया उसके सम्बन्ध में किन्हीं अपरिचित व्यक्तियों ने टेलिफोन पर उनको धमकी दी। मेरा निवेदन यह है कि यह तो एक सैद्धान्तिक बात है, नीति सम्बन्धी प्रश्न है, कि अगर संविधान में संशोधन करने के लिए कोई विधेयक आता है तो जो जिस तरह से चाहे मत दे। कौन इस के पक्ष में मत दे और कौन विपक्ष में मत दे, इस पर मतभेद हो सकता है, लेकिन गदन में कोई भी सदस्य किसी पक्ष में मत दे तो उसके आधार पर उसको अनुचित धमकी दी जाय यह उचित नहीं है। मेरा आप से निवेदन है कि आप सम्बन्धित संज्ञी से कहें कि वह इसके संबंध में जानकारी लें जिसमें कि सदस्य निष्पक्षता से स्वतन्त्रता से अपने विचारों को यहां व्यक्त कर सकें। जहां तक भाषा का सम्बन्ध है, उसमें मतभेद हो सकता है, लेकिन इसके बारे में कोई भी मतभेद नहीं है।

श्री कंबर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, यह बहुत गम्भीर मामला है, इसकी एन्वयायरी होनी चाहिए।

अध्यक्ष महोदय : डा० मंत्रेयी बोस मेरे चेंबर में मुझ से मिल लें और मुझ को समझा दें कि क्या बात है।

SHRI S.M. BANERJEE (Kanpur) : Let the Home Minister take note of it. The Home Minister is not here at all.

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DESECRATION OF HINDU AND SIKH SHRINES IN PAKISTAN.

MR. SPEAKER : Shri Daschowdhury.

SHRI SHIVA CHANDRA JHA (Madhubani) : I rise on a point of order.

MR. SPEAKER : On which item ?

SHRI SHIVA CHANDRA JHA : On item 2, that is the calling attention.

MR. SPEAKER : What is it ?

श्री शिवचन्द्र झा : अध्यक्ष महोदय, आज की कार्य-सूची के आइटम नं० 2 पर मेरा प्वाइंट ऑफ ऑर्डर है। जिस रूप में यह कॉलिंग अटेंशन हमारे सामने लाया गया है उससे स्पष्ट है कि वह कम्यूनल भावना को बढ़ाता है। पाकिस्तान में हिन्दुस्तान के लोगों की प्रापर्टी को बरबाद किया गया है, चाहे वह कम्यूनिटी की हो चाहे व्यक्ति के मातहत हो। आपको याद होगा कि मैंने भी सरघाना कैथोलिक चर्च की प्रापर्टी के मुताल्लिक काल अटेंशन नोटिस दिया था और आपने उसको अस्वीकार कर दिया था। अगर मैं उसी माप से इसको देखता हूँ तो पाता हूँ कि आपने इसको मंजूर कर दिया है। इससे भी तो कम्यूनल भावना बढ़ती है।